

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:299

ANSWERED ON:21.12.2004

UNAUTHORISED OCCUPATION TO THE HOUSES OF MIGRATED KASHMIRI PANDIT

Sharma Shri Madan Lal

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether most of the houses vacated by Kashmiri Pandit migrants and migrants during Kargil war are in the occupation of unauthorized people;
- (b) if so, the number of houses in occupation of unauthorized people;
- (c) the steps taken by the Government to dispossess the unauthorized people from such houses;
- (d) the details of houses vacated from unauthorized persons so far; and
- (e) the steps taken by the Government to protect the interest of displaced Kashmiri Pandits?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 299 DUE FOR ANSWER ON 21.12.2004

(a) to (d) : As intimated by the State Government of J&K, 971 houses vacated by the Kashmiri Pandit migrants were in the occupation of unauthorised people, out of which 522 houses have been vacated and eviction proceedings under Section (3) of the J&K Migrant Immovable Property (Preservation, Protection and Restraint on Distress Sales) Act, 1997 have been taken to dispossess the unauthorised people from the remaining 449 houses. There are no reports of unauthorised occupation of houses vacated by migrants during Kargil war.

(e): The steps taken by the Government to protect the interest of Kashmiri Pandit migrants include enactment of the J&K Migrant Immovable Property (Preservation, Protection and Restraint of Distress Sales) Act 1997 and J&K Migrants (Stay of Proceedings) Act 1997.

An inter-ministerial team has been constituted to prepare a plan for the rehabilitation of Kashmiri migrants. The Government is committed to protect the interest of Kashmiri Pandit migrants.